

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.13872/2001

(From the judgement and order dated 16/05/2001 in DBCSA 398/01  
in SBCWP No. 3061/1997 of The HIGH COURT OF RAJASTHAN AT JODHPUR)

MEWAR MARBLES LTD.

Petitioner (s)

VERSUS

STATE OF RAJASTHAN & ANR.

Respondent (s)

(With prayer for interim relief)

( With Appln(s). for permission to place addl. documents on record  
and further interim relief and exemption from filing O.T. )

Date : 31/08/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. KIRPAL  
HON'BLE MR. JUSTICE N. SANTOSH HEGDE

For Petitioner (s) Mr. R.F. Nariman, Sr. Adv.  
Mr. P. Venugopal, Adv.  
Mr. P.S. Sudheer, Adv.  
Mr. K.J. John, Adv. for  
M/s. K.J. John & Co., Advs.

For Respondent (s) Mr. Ranji Thomas, Adv.  
Mr. Javed Mahmud Rao, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J

.SP2

Issue notice.  
Mr. Ranji Thomas accepts notice for the State of  
Rajsthan on behalf of Mr. Javed Mahmud Rao.  
Leave granted.  
The appeal is allowed.

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Kalyani. (S.L. GOYAL) @@  
AA  
COURT MASTER@@  
A AAA

(Signed Order is placed on the file.)

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IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

